

164/6

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MINISTRY OF LAW  
(Legislative Department)

*New Delhi, the 28th March, 1962/Chaitra 7, 1884 (Saka)*

The following Act of Parliament received the assent of the President on the 27th March, 1962, and is hereby published for general information:—

THE CONSTITUTION (TWELFTH AMENDMENT)  
ACT, 1962

[27th March, 1962]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Twelfth Amendment) Act, 1962. Short title and commencement.

(2) It shall be deemed to have come into force on the 20th day of December, 1961.

2. In the First Schedule to the Constitution, under the heading "THE UNION TERRITORIES", after entry 7, the following entry shall be inserted, namely:— Amendment of the First Schedule to the Constitution.

"8. Goa, Daman and Diu.

The territories which immediately before the twentieth day of December, 1961 were comprised in Goa, Daman and Diu."

Amendment  
of article  
240.

3. In article 240 of the Constitution, in clause (1), after entry (c), the following entry shall be inserted, namely:—

“(d) Goa, Daman and Diu.”

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R. C. S. SARKAR,  
*Secy. to the Govt. of India.*